## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 19/73(4)/Chd/2016

Rajinder Kaur

...Petitioner.

Versus

M/s Hind Motors India Ltd.

...Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative

on behalf of petitioner.

Mr. Yash Pal Gupta, Advocate for respondent-company.

Authorised Representative of the petitioner has recorded his statement separately seeking permission to withdraw the instant petition with liberty to file fresh one on the same cause of action because of formal defects to which the learned counsel for respondent-company has no objection. The instant petition is thus dismissed as withdrawn with liberty aforesaid.

(Justice R.P. Nagrath) Member(Judicial)

(Deepa Krishan) Member(Technical)

March, 29, 2017.